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Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 7th July, 1978.

NOTIFICATION
INCOME-TAX

No.2394(F.No.404/104/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notifications of the Government of India in the Department of Revenue No.1774 (F.No.404/104/77-ITCC) dated 11.5.77 and No.2156(F.No.404/104/77-ITCC) dated 6.2.1978 the Central Government hereby authorises Sarvshri T.T. Joseph and K.S. Hameed being gazetted officers of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Sarvshri T.T. Joseph and K.S. Hameed take over charge as Tax Recovery Officer.

sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Kerala, Cochin-682016.
5. The Accountant General, Kerala, Cochin.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
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9. The Commissioner of Income-tax, Kerala-I, Cochin-682016.

sd/-

Deputy Secretary to the Government of India.

NO. CC/ITCC/2339/578/RSP/78.

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ASST. DIRECTOR (RS&P).

NKJ